



HIGH COURT FOR THE STATE OF TELANGANA: HYDERABAD

Date: 8.5.2020.

To
All the Unit Heads.

Sir/Madam,

Sub: Telangana Advocates' Welfare Trust – Financial assistance to the needy Advocates due to lockdown in the wake of COVID Pandemic – Constitution of Committees for identification of needy and deserving Advocates – Regarding.

Ref: Letter from the Secretary to Government, Law (LA & LA & J) Department dated 7.5.2020 along with Telangana State Advocates' Welfare Trust Guidelines.

Adverting to the subject and reference cited, as directed, the following Committees are constituted for verifying the details/particulars given by the concerned Advocates/Members of the Bar as to their eligibility for financial assistance:

I. In the District headquarters:

1. The Principal District and Sessions Judge.
2. President, District Court Bar Association.
3. Secretary, District court Bar Association.

II. In the multiple Court-complexes other than District headquarters:

1. Senior-most Judicial Officer
2. President of the Bar Association.
3. Secretary of the Bar Association.

III. Single Stations:

1. Concerned Judicial Officer.
2. President, Bar Association.
3. Secretary, Bar Association.

Therefore, all the Judicial Officers heading the Committees, the learned President and Secretary of the respective Bar Associations are requested to verify the details furnished by the learned members of the Bar as per the guidelines already available on the official website of the High Court, Bar council, and Law Department, Telangana State and forward scanned copies of the applications after verification to **tsawtrust@gmail.com** of Telangana State Advocates Welfare Trust by 12.5.2020 without fail.


REGISTRAR GENERAL
8.5.2020